#### 271 Re: Brutal Murder of a [RAJYA SABHA] Woman along

kind of drama is going on in the name of democracy. There has been no discussion on this.

Why should there be two systems? In the case of Uttar Pradesh sitting in the Raj B ha van you decide who the Chief Minister will be, but, in the case of Manipur, a different rule will apply. It is not just that. Many other shady things have happened. We passed the electoral reform law to prevent defections. That has become a sort of protective barrier through which I am afraid the Presiding Officers can behave altogether arbitrarily. This kind of thing ought not to happen. I certainly support the view that we should take sufficient warning from what is happening in Manipur. The greedy ones should try to restrain themselves. There should be much greater discussion in this House and elsewhere about what is happening.

### **RE. DEATH OF CHILDREN DUE TO INEDIBLE FOOD IN BIHAR**

श्री जनार्दन यादव ( बिहार ): उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान दिलाना चाहता हूं कि बिहार के मधेपूरा जिले के मुरलीगंज प्रखंड के भगवानपुर के जमुआ ग्राम पंचायत घर दलितों के हैं जो ऋषिदेव व मुझार जाति के हैं और पचासों घरों के पुरूष कमाने के लिए पंजाब और हरियाणा चले गये हैं। एक सप्ताह के अंदर 19 बच्चे एक अज्ञात बीमारी के चलते वहां मर चुके हैं। पांच दर्जन बच्चे मृत्यु के कगार पर हैं और जो वहां पर सात-आठ गर्भवती महिलाएं हैं, वह भी उस बीमारी से पीड़ित हैं लेकिन आज तक वहां तक नहीं गये। तो मैं आपके माध्यम से आग्रह करना चाहता हूं कि वहां रहने वाले जो पचास परिवार हैं, उनकी सहायता की जाए। जो मर चुके हैं, उनके परिवार को कछ मदद दी जाए और जो बीमार बच्चे और गर्भवती महिलाएं हैं, उनको बचाने के लिए केन्द्र सरकार अविलम्ब डाक्टरों की एक टीम भेजे और इस संबंध में उचित व्यवस्था करें। एक-एक परिवार के वहा पर तीन-तीन बच्चे मर चूके हैं जो कि 2 वर्ष से 6 वर्ष की आय हैं। ऐसा लगता हैं कि अगर सरकार ने वहां पर ध्यान नहीं दिया तो उस गांव के सारे बच्चे मर

### with her Daughter 272 in Guwahati

जाएंगे, महिलाएं मर जाएंगी क्योंकि इस और न तो बिहार सरकार का ध्यान गया हैं और न ही केन्द्र सरकार की तरफ से कोई सहायता दी गयी हैं। तो मैं आपके माध्यम से केन्द्र सरकार से आग्रह करना चाहता हूं किए मधेपुरा जिले के जमुआ ग्राम पंचायत में तुरंत एक मैडिकल टीम भिजवाएं जो वहां मदद करे। धन्यवाद।

## **RE. BRUTAL MURDER OF A** WOMAN ALONG WITH HER DAUGH TER IN GUWAHATI

SHRI PARAG CHALIHA (Assam): Sir, I am a new entrant to the House. I bow my head in respect to all my colleagues and others.

Sir, I am sorry to say that Assam finds very little importance in any discussion here and elsewhere. So, I have some revelations to make.

When this House is seized of the growing menace of criminalisation of politics in our country and is devising ways and means to fight this national evil tooth and nail, a twin murder of unprecedented dimensions occurred in the heart of the Guwahati City sending shock-waves all around. Only the other day the Naina Salmi's murder involving politician horrified us all the Guwahati murder appears to be a little more horrifying on several counts. In the infamous 'Tandoori' case, an alert policeman opened the Pandora's Box, whereas in Guwahati a security man in liaison with a top-notch Member of the Government patronised the surrendered extremist outfit, went inside a house in the heart of Guwahati, fully armed with automatic weapons, instantly killing without uttering a word, a stunned mother along with her ten year-old daughter. Notably the ghastly murder directly involved a political stalwart, a multimillion Government contractor with long extensive links with an extremist outfit and. above all who happens to be a petpal of the ruler of the Assam Administration.

In the Naina Sahni case, Sushil Sharma went to a friend's house as also to an

#### 273 Re: Brutal Murder of a Woman along

I.A.S. officer's camping quarter. At Guwahati, the prime accused took shelter or was reportedly given shelter, after the killing, by a D.I.G. who is infamous for being very much linked with the political rulers of my unfortunate State.

Sir, this D.I.G. set up his permanent office in one of the clusters of houses owned by the mega-rich notorious politician, who iss involved in this murder case. The D.I.G. was so intimate with the accused that despite frantic efforts by the City Police to nab the culprit, the culprit managed to evade arrest for nearly two days, not surprisingly with the direct help and assistance provided by the D.I.G. The D.I.G. asked his subordinates to behave excellently with the arrested accused and to offer him good food besides furnishing all facilities usually denied to a man in that position.

Sir, the mystery does not end there. These politician murderer was directly involved in a rape case committed several years ago, for which a criminal case for rape was filed years ago and proceedings have been pending against him in a judicial court at Guwahati, the accused, whose name is Bhagya Kalita, is still on bail, somehow managing evasion of personal appearance in the court, not excluding the High Court, for several years. This ghastly murder happens to be the tip of the inceberg of the situation that is prevailing in Assam. Instances galore can be cited about such atrocities, such killings and such untoward happenings. A seven-year old boy was kidnapped from his school some four months back in broad daylight. He still remains with the kidnapper. Nobody knows where he is. But the commander of the extremist ULFA organisation has publicly condemned this particular incident. He also warned about serious consequences if the boy was not released. But even after one month nothing has been done. And to add to the mystery, the State Government of Assam, the police in particular, have maintained a stoic silence. (Time

#### with her Daughter 274 in Guwahati

bc11) I want to make some revelations, it is not that in any way we are related with this sort of activity though on many occasions we are named as such. The fact is that there is a situation being allowed to go on like this or being manoeuvred to show that there is complete peace in Assam. The rulers of Assam are noted for serious lapses and failures. The head of the administration should get a place in the Guinnese Book of Records for receiving awards after awards. He was deified as the apostle of peace. He was equated even with Lord Buddha. We do not grouse it. If there is peace, it is peace of the graveyard. In the name of apprehending extremists, millions of innocent young men were arrested, tortured and even murdered. In only one case, seven mutilated bodies of young men were burnt as an apology for a funeral by setting fire with truck tyres. All these' are not my creations. These are real facts. We dp not in any way support these happenings. ... (Interruptions) ... There have been excesses. We do not deny that. There may have been excesses or even murders committed by the extremist elements in Assam.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Chaliha, please conclude.

SHRI PRAG CHALIHA: We strongly condemn these violent activities. ....*[Interruptions)...* 

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Without knowing anything, he just comes over here and makes thes"e charges against the State Government and you are allowing him to say these things ... {Interruptions)...

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Chaliha, please conclude.

#### 275 *Re: Brutal Murder of a* [RAJYA SABHA] *Woman along*

SHRI PARAG CHALIHA: I am concluding.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): You are going on turning pages. Your subject was only with regard to the brutal murder of a woman. That is all.

SHRIMATI MARGARET ALVA: He is speaking something ... (*Interruptions*)...

SHRI PARAG CHALIHA: Sir, this is my maiden speech.

SHRIMATI MARGARET ALVA: He cannot misuse his maiden speech to make charges like this. He cannot make ...(*Interruptions*)... charges against the State Government.

श्री विष्णु कान्त शास्त्री ( उत्तर प्रदेश ) : महोदय, ... ( व्यवधान ) ... ये बहुत महत्वपूर्ण विषय पर बोल रहे हैं। इन्हें बोलने दिया जाए। ... ( व्यवधान )...

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Chaliha, you cannot avail of this opportunity, the Zero Hour submission for making a maiden speech.

SHRI PARAG CHALIHA: I will finish, Sir, but I have been waiting for this opportunity for the last three days. The Chairman has assured me that he would give me a chance.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): You got a chance. That is all. You have made the point. You cannot make a full speech.

SHRIMATI MARGARET ALVA: When everybody else is getting three minutes, how can he get ten minutes?

SHRI PARAG CHALIHA: We should not just find fault with the Assamese people. We should go deep into the matter. Why should there be so much of desperation? We want all aggrieved quarters to come around the table and discuss. Bullets will not solve the problems in Assam.

#### with her Daughter 276 in Guwahati

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): That is all. You have concluded.

SHRI PARAG CHALIHA: We are for real and lasting peace, not piecemeal peace, nor time saving peace. Unfortunately, this is the case in the present day of Assam. The extremist elements in our society need to be rehabilitated, but should not be allowed to keep their arms as such, Sir. Thank You.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): The hon. Member at the back.

श्री विष्णु कान्त शास्त्री: महोदय, मै इनसे अपने को सबद्ध करते हुए यह आरोप लगाता हूं कि असम की सरकार अल्फा को सल्फा बनाकर उनका दुरूप्रयोग कर रही हैं। इसके ऊपर गंभीर विचार होना चाहिए

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL) That is all.

SHRI BHADRESWAR BURAGOHAIN (Assam): Mr. Vice-Chairman, Sir, while asociating myself with the issue raised by the new Member, Mr. Parag Chaliha, I have to submit that this is a glaring example of political and criminal nexus, the case which he has referred to. It is a glaring example of political and criminal nexus.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Though your name is not here, I have permitted you specially to associate yourself with his submission. This does not entitle you to make a speech. You have associated yourself. That is all. Association is association.

SHRI BHADRESWAR BURAGOHAIN: Other Members are making speeches. Why am I not being allowed to speak? One Member from West bengal was allowed to speak, this is another example of ...(Interruptions)... by the nation's Parliament.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Actually you

# 277 *Re: Blinding of a girl students in a village*

wauled to associate yourself."your association is there on record.

SHRI BHADRESWAR BURAGOHAIN: This is how As being treated in the natoinal Parliament.I will not speak.

THt VICE-CHAIRMAN (SHRI SATISH AGARWAL): Your name is not there. No. 1. No 2, I speciallypermitted you. ...*[Interruptions]*...

SHRI BHADRESWAR URAGOHAIN: I have given notice ... (Intemiptions)... You may find out from the original notice....(Interruptions)...

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): I will make an inquiry. ...(*Interruptions*)...

SHRI BHADRESWAR BURAGOHAIN: This is happening all the time. (*Interruptions*) You are not allowing me even for a short while.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Was your notice on the same subject, the brutal murder of women? No. Your notice must be different then. You have not been permitted by the Chairman to raise that particular issue with regard to which you have given your notice. I am sorry.

Shri Muthu Mani.

#### RE: BUNDING OF A GIRL STUDENTS IN A VILLAGE IN SALEM DISTRICT OF TAMIL NADU

SHRI S. MUTHU MANI (Tamil Nadu): Mr. Vice-Chairman, I thank you for giving me this opportunity. Through you, I want to raise an important matter. I will take only two minutes.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): That is very good.

SHRI S. MUTHU MANI: Sir, I to make a mention with regard alleged high-handed behaviour teacher causing injuries to a Scheduled Caste girl student, namely, Dhanam. in a school in a village in the Salem District of Tamil Nadu.

At the outset, I condemn the incident wherein Se4lvi Dhanam, a Scheduled Caste girl aged six years, is reported to have been be;;ten up by a teacher, for taking water in a glass meant for students of other castes, resulting in injury to her right eye.

This incident is said to have taken on 29.6.1995. It was published in a Tamil Daily, 'Dinamani', on 31.7.1995. soon after it came to the notice of the Government, the District Collector of Salem visited the Panchayat Union Elementary School concerned at Kattunaiekanpatti, Mettur. on 1.8.1995 and conducted a local inquiry. Our hon. Chief Minister Dr. Puratchi Thalaivi immediately sanctioned Rs. 25,000/- for the treatment of the girl and instructed the Collector of Salem to make arrangements to give her the best treatment to restore her vision. The girl was examined by a Medical Board headed by the Dean of the Salem Medical College. The Board recommended surgery for traumatic cataract. The girl has since been admitted to the Institute of Ophthalmology, Egmore, Madras. The doctors opine that her vision will be restored after an intraocular lens is implanted in a day or two.

Meanwhile on 8.8.1995, the Salem District police have arrested P. subramanian, the teacher, and a case has been registered under section 325 and 506 (ii) of the Indian Penal Code and section (1) (d) of the Protection of Civil Rights Act and the SC/ST (Prevention of Atrocities) Act of 1989. He has also been suspended from service.

Sir, I must mention that the Government of Tamil Nadu, under the leadership of our hon. Chief Minister Dr. Puratchi Thalaivi, has been launching several welfare schemes for the wellbeing and protection of the Scheduled